

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 551/99

Tuesday the 11th day of January, 2000.

CORAM

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K.K.Sosamma
W/o M.A.Varghese
UDC, Passport Office
Trivandrum.

...Applicant.

(By advocate Mr M.R.Rajendran Nair)

Versus

1. The Passport Officer
Trivandrum.
2. Union of India represented by
Secretary to Government of India
Ministry of External Affairs
New Delhi.

...Respondents.

(By advocate Mr Govind K.Bharathan, SCGSC)

The application having been heard on 11th January, 2000,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks to quash A1 and A5, to declare that
she is not bound to perform security duties beyond office
hours and to direct the respondents not to compel her to
perform security duty beyond office hours.

2. The applicant is working as Upper Division Clerk in the
office of the first respondent. She was assigned security
duties. She submitted a representation stating that she is
not bound to do security duty and it is not within the duties
of an Upper Division Clerk.

3. Respondents have filed a detailed reply statement
justifying the stand taken by the respondents that the
applicant is bound to do security duties, relying on R1(F) and
other orders/instructions.

4. In the rejoinder filed, it is stated that the applicant is willing to perform any duties stipulated by R1(F) in the manner provided therein and it would be only just and proper that the respondents take a realistic view of the whole matter in letter and spirit in the light of the Government orders and instructions.

5. After having argued the matter at length by both sides, learned counsel appearing for the applicant submitted that the applicant is willing to perform the duties as stipulated in R1(F) and in the light of allied Government orders and instructions.

6. The submission made by the learned counsel appearing for the applicant is based on R1(F) and other allied orders and instructions relied on by the respondents which are specifically stated in the reply statement.

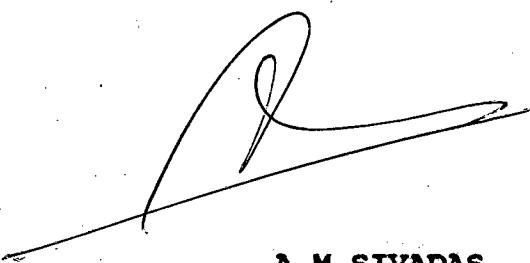
7. Accordingly the Original Application is disposed of making it clear that the applicant shall perform her duties as per the provisions contained in R1(F) and in the light of Government orders and instructions specified in the reply statement.

No costs.

Dated 11th January, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. M. SIVADAS
JUDICIAL MEMBER

aa.

Annexures referred to in this order:

A1: True copy of the order No.V.IV/578/2/92 dated 7.4.99 issued by the Joint Secretary (CPV) & CPO O/o the second respondent.

A-5: True copy of the order No.5(155)AD/TVM/98 dated 22.12.98 issued by the first respondent.

R1F: Copy of the instructions on 'Security Duty Roster'.